## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH : NEW DELHI

D.A. No.1949, of 1988

/5 th Day of December 1993

Hon'ble Shri J. P. Sharma, Member(J)
Hon'ble Shri B. K. Singh, Member(A)

Shri Dina Nath

S/o Shri Khem Chand

R/o 8-140 Mansarover Garden

NEW DELHI-15

... Applicant

By Advocate Shri V. P. Sharma Vs.

- General Manager
   Northern Railways
   Baroda House
   NEW DELHI
- 2. Divisional Railway Manager Northern Railway D.R.M. Office NEW DELHI

· · · Respondents

By Advocate Shri P.S. Mahendru

## ORDER

## W/ Hon'ble Shri B. K. Singh, Member (A)

This DA.1949 of 1988, Shri Dina Nath as applicant and General Manager, Northern Railways & Anr., has not been filed against any particular order. The petitioner only seeks higher pay on the basis of extra workload handled by him during his posting as Booking Clerk, Daya Basti Railway Station, Delhi, w.e.f. 11.9.1985 to 30.6.1988.

2. The applicant joined Northern Railways on 30.6.1950 and retired from service as Senior Booking Clerk, Daya Basti Railway Station, Delhi on 30.6.1988. The applicant worked at the aforesaid Station w.e.f. 11.9.1985 to 30.6.1988.

- The applicant has prayed that he should be paid is.1,47,840/- which is the difference of pay and scale/allowances admissible to him w.e.f. 11.9.1985 to 30.6.1988 for performing duties of a higher post which carried the pay scale of is.1600-2660 although he was in the pay scale of is.1200-2040.
- 4. A notice was issued to the respondents who filed their reply and contested the application and opposed the grant of relief prayed for. We heard the learned counsels, Shri V. P. Sharma for the applicant and Shri P.S. Mahendru for the respondents and perused the records of the case.
- 5. It is admitted by both the parties that there was only one post of Booking Clerk at Daya Basti Railway Station, Dalhi. It is also admitted by both the parties that the applicant was in the pay scale of %s.1200-2040 and that he was transferred to work at the aforesaid Station in his own grade. It is further admitted by both the parties that the petitioner was posted there when a duly notified person in that grade, Shri Ram Kumar Meena did not join... at Daya Basti Railway Station, Dalhi.
- 6. Notification No.758 E/41/XXIV(P2) dated 26.5.1980 had notified Shri Ram Singh Meena who was working in the grade of ms.1400-2300 (RPS), was promoted on officiating basis in the grade ms.1600-2660 (RPS). But this posting was also subject to passing P 7A Course from Chandausi school. The order also marmakky laid down that if Shri Meena failled in P 7A Course, he would be reverted in the grade ms.1400-2300 (RPS) without any notice from the



Northern Railways. There is a further notification issued from the office of the D.R.M. where 22 persons who were in the grade of Ns.16UO-266U(RPS) were transferred in their grades. In this, Shri Ram Singh/Natha Singh who was working at Nizamuddin Railway Station was transferred to Daya Basti Railway Station. It seems that even this notification could not be implemented because the notified person in that grade did not join. at his place of posting at Daya Basti Railway Station.

7. It is also admitted by both the parties that the present applicant was neither in the grade of ms. 1600-2660 nor was he in the grade of ms. 1400-2300, another grade higher than the one in which the applicant was working. The applicant was working in the grade of ks. 1200-2040. Thus, he was two grades below the sanctioned post against which he was appointed to work in the exigencies of public service. A perusal of the records shows that the applicant was not entitled to a posting in the higher grade of Rs.1600-2660 and he was posted bin, his own.... one in the scale of ks.1400-2300 had been given officiating promotion subject to his passing P 7A Course from Chandausi school and in case of failure he was to be reverted to the scale of Ms.1400-2300; in the second notification Shri Ram Singh/Natha Singh was posted but he also did not join; may be due to adverse service conditions. The fact remains - first one was given officiating promotion and the second was given regular appointment but none of them joined. The applicant is admittedly in the junior scale of

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Ms. 1200-2040 and could not have been considered for a regular posting, because he was working in a scale which was two grades below those who are considered for posting either in anofficiating capacity or in a regular manner. Shri Ram Kumar Meena promoted from Rs. 1400-2300 to 1600-2660 and he did not joines apprehending failure in P 74 Course Shri Ram Singh who was in from Chandausi school. the scale of As. 1600-2660, was posted on regular basis but he also did not join. It is clear from the records that when the applicant joined, this post had not been upgraded in the scale of ks. 1600-2660. During the course of arguments, it was argued by the learned counsel for the respondents that the post of Booking Clerk, Daya Basti Railway Station was upgraded in the scale of Ms. 1600-2660 only from 30.6.1987. further argued that the applicant was paid his salary and other allowances as per his antitlement and nothing extra is admissible to him. He also rebutted the arguments of the learned counsel for the applicant that he had to shoulder extra burden. The question of extra burden could arise only when there are .. two posts. There is only /sanctioned post of Booking Clerk and the applicant was discharging the duties attached to that post.

8. It is clear that in normal course, the applicant is not entitled to two grades above his entitlement. He was holding a post in the scale of %s.1200-2040 and the post of Booking Clerk, Daya Basti Railway Station 30.6.1987 got upgraded in the scale of %s.1000-2660. w.g.f. / .Just because a particular post has been upgraded, does not entitle a person to get that scale of pay. For getting a higher pay scale, the applicant would have

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been required to clear hurdles of selection through a DPC - first, for grade #s. 1400-2300 and only after successful performance in that grade, he could have 🚐 been considered for further promotion to grade 16U0-266U. His posting there against the only one post of Booking Clerk, was in fortuitous circumstances and as such in normal course, he is not entitled to anything beyond what was admissible to him and this was paid to him. Without passing through the test of selection where merit and seniority are the criteria, the applicant cannot be entitled to a promotion even in the grade of Rs. 1400-2300. The officiating promotion also is possible only to a person holding a post in that scale. But the applicant certainly was not in that scale also. No case has been made out for the doublé jumps and the Tribunal is not competent to tell the Railways Authorities to give him the pay scale where two promotions are involved and the promotions are through the method of selection where merit takes precedence over seniority according to the Railway Establishment Manual. He did not perform the duties of another post and therefore is not entitled to additional remuneration. For any extra work, he may be paid overtime on the basis of duty roster.

Officer, Northern Railway which was simply forwarded by the Station Master, Days BastisRailway Station, the applicant prayed for job analysis of his duty roster and overtime for excess time duty performed by him. It is only while filing the O.A., that a particular letter was addressed for salary of a higher post and

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overtime. This is just a play to claim the empluments of a higher post to which he was not entitled without crossing two stages of higher pay scales and without passing through the hurdles of selection.

10. It would meet the ends of justice if the respondents consider the case of the applicant for payment of overtime on the basis of duty roster as prayed for by him in his two representations prior to filing of this U.A. and we order accordingly.

Cost on parties.

(3. Singh)/1/93

(J. P. Sharma)
Member (J)

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